

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

109. IA/3639/2024 IA/3640/2024 C.P. (IB)/3126(MB)2019

IN THE MATTER OF

Positive Rays Events Private Limited

... Petitioner

Vs

Sheltrex Karjat Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI

MS. MADHU SINHA

MEMBER (J)

MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA 3639/2024 & 3640/ 2024:Adv. Maulik Chokshi (VC)

For the Respondent:

ORDER

IA/3639/2024 & IA/3640/2024:-

Notice of Motion- Registry as well as the Petitioner are directed to serve

notice to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **09.08.2024**.

Sd/-

MADHU SINHA
Member (Technical)

Sd/-

REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //